

[Translation]

....(Interruptions) There is no solution to my query.
(Interruptions)

MR. SPEAKER: The matter will not be solved if everyone speaks on it, at least listen something.

SHRI CHANDRA SHEKHAR: Opposing the Election Commissioner does not mean that everyone should level charges against him. Election Commissioner can not deploy forces. Deployment is being done by the State Government and this act is doubtful.

[English]

SHRI SRIKANTA JENA: Sir, with due respect to Chandrasekharji, I would like to submit that deployment of forces is being technically done by the District Magistrate. But there is no instance when the forces were requisitioned and not deployed. There is no complaint that the Returning Officer's SOS or the Election Commission's SOS has been denied by the District Administration. Therefore, technically it is done by the District Administration but practically it is done by the Returning Officers and the Election Commission. It is known to everybody. Even we have contested elections.
(Interruptions)

MR. SPEAKER: What is this you are saying all the time?

SHRI P.V. NARASIMHA RAO: It will be very difficult for us to go into the details of deployment. What I can inform the House is that one of the reasons why postponements have taken place is that deployment was not satisfactory according to the Election Commission. Now, things are being sorted out. I do not know whether the Election Commission is fully satisfied or not but the Election Commission is grappling with the situation. The State Government also has to do its bit and now we have this situation that the revised dates have been announced. What all we can do is to hope that these dates will be adhered to and the conditions will be conducive for the elections, free and fair elections to take place on these dates. This is all that we can say. Beyond this, commenting one way or the other would not be proper.

SHRI SAIFUDDIN CHOUDHURY: No further submissions are necessary.

MR. SPEAKER: Thank you very much, you can sit down now.

PAPERS LAID ON THE TABLE

13.38 hrs.

Review on the working of an Annual Report of Scooters India Ltd., Lucknow for 1993-94 etc. alongwith statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): On behalf of Shrimati

Krishna Sahi I beg to lay on the table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 1993-94.
 - (ii) Annual Report of the Scooters India Limited, Lucknow for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See. No. LT/7086/95]
 - (b)(i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See. No. LT/7087/95]
 - (c)(i) Statement regarding Review by the Government of the working of the Jessop and Company Limited, a subsidiary of Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Jessop and Company Limited, a subsidiary of Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library See. No. LT/7088/95)
- (3) Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Hindustan Photo Films Manufacturing Company Limited for the year 1993-94 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library See. No. LT/7089/95]

Review on the working of and Annual Report of Andaman and Nicobar Islands Integrated Development Corporation Ltd. Portblair for 1993-94 along with a statement showing reasons for delay in laying these papers etc.

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